

**BEFORE THE HONORABLE NATIONAL GREEN  
TRIBUNAL SOUTHERN BENCH - CHENNAI**

**IN**

**ORIGINAL APPLICATION NUMBER 93/2024 (SZ)  
OLD OA No. 770/2023 (PB)**

**Sajimon Joseph**

**: Applicant**

**V/S**

**State of Kerala & Ors**

**: Respondents.**

**INTERIM STATUS REPORT SUBMITTED BY THE  
JOINT COMMITTEE CONSTITUTED BY HON'BLE NGT  
VIDE ORDER DATED 31-01-2024 IN OA No.770/2023 (PB).  
RENAMED AS OA:93 OF 2024 (SZ).**



Through nodal agency  
Rema Smrithi VK,  
Standing counsel for KSPCB  
Respondent No.R3

**BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH – CHENNAI.**

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**Sajimon Joseph** : Applicant.  
**State of Kerala & Ors** VS : Respondents.

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**ORIGINAL APPLICATION NUMBER 93/2024 (SZ)  
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**Sajimon Joseph**

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**VS**

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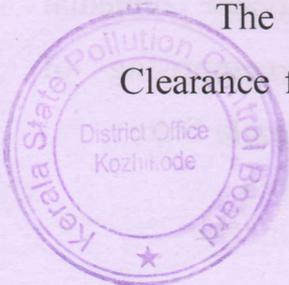
**: Respondents.**

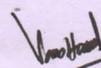
**INTERIM STATUS REPORT SUBMITTED BY THE JOINT  
COMMITTEE CONSTITUTED BY HON'BLE NGT VIDE ORDER  
DATED 31-01-2024 IN ORIGINAL APPLICATION NUMBER 770 OF  
2023 (PB). RENAMED AS OA: 93 OF 2024 (SZ)**

**Background in brief:**

Original Application No: 770/2023 has been registered based on a letter petition received by the Hon'ble NGT Principal Bench by e mail from Shri. Sajimon Joseph. The grievances of the applicant were regarding unlawful, illegal quarry mining operations and related activities carried out by Mr. Thankachan Sebastian alias Mathalikkunnel Thankachan at Koombara, Punnakkadave village, Koombara bazaar P.O, Koodaranhi (via), Thamarassery Taluk, Kozhikode District, Kerala State, Pin 673604.

The quarry owner Shri. Thankachan is having a valid Environmental Clearance from SEIAA, by number 212/SEIAA/KL/252/2014 dated 04/11/2019,



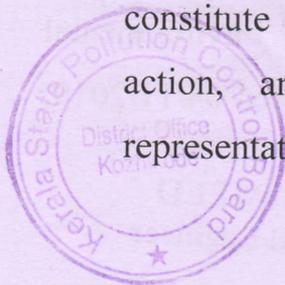
  
**SAUMA HAMEED**  
Environmental Engineer

for the quarry project in sy no 2442(pt) at Koodaranhi village, Koodaranhi grama panchayath, Thamarassery Taluk, Kozhikode District, Kerala for an area of 4.6963 hectares valid for a period of 5 years, up to 04/12/2024. A copy of the Environmental Clearance is produced here with and marked as **Annexure I**. As of now, there are two valid consents owned by Thankachan issued from KSPCB District Office, Kozhikode, the details are as given below.

- 1) The Integrated Consent to Operate – Renewal Order issued is **M/S Mathalikunnel Quarry No.1, dated 04/01/2020, by number PCB/KKD/DO/ICO-R3/1507/R16KOZ4227391/12274532/2019 valid up to 04/12/2024.** (ie, till the expiry of validity of EC), for quarrying in **8.35 acres (3.3791 hectares)** of land in survey number 2442(pt), Koodaranhi village, Thamarassery Taluk, Koodaranhi panchayath.
- 2) The Integrated Consent to Operate - Renewal Order issued to **M/S Mathalikunnel Quarry No.2, dated 16/07/2021, by number PCB/KKD/DO/ICO-R3/11302/R17 KOZ5674911/13972542/2021 valid up to 30/09/2024,** for quarrying in the same survey number 2442(pt) of the same village, same panchayath, of Kozhikode District, from an area of **0.8710 hectares** of land. Copies of the consents are enclosed here with and marked as **Annexure II** and **Annexure III** respectively.

Both Quarry 1 and Quarry 2 are under the same Environmental Clearance vide **Annexure I**. Out of the **4.6963 hectares** having EC, **0.8710 hectares** of quarry land is on permit (Quarry2) and the rest is on lease (Quarry 1).

Hon'ble NGT vide order dated 31/01/2024, considered appropriate to constitute a Joint Committee to verify the factual position and take remedial action, and accordingly constituted a Joint Committee, comprising of representatives of the Central Pollution Control Board (CPCB), Kerala State



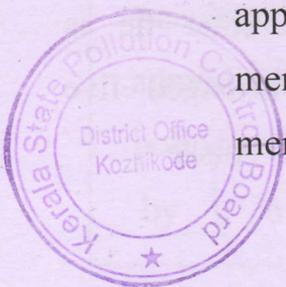
*Signature*

**SAUMA HAMEED**  
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Pollution Control Board (KSPCB), The Collector, Kozhikode and directed to meet within two weeks, undertake visits to the site, look in to the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. KSPCB was made the Nodal agency for co-ordination and compliance.

Status of actions so far is respectfully submitted herewith.

1. In pursuant to the Hon'ble NGT Order vide above, the Kerala State Pollution Control Board Chairman had issued Orders vide proceedings No: KSPCB/611/2024-SEE-1 dated 23/03/2024, appointing Environmental Engineer, Kerala State Pollution Control Board District Office Kozhikode as Nodal Officer for Co-ordination and compliance. Copy of the proceedings by the Board Chairman is produced herewith and marked as **Annexure IV**.
2. The matter was intimated to the District Collector Kozhikode through an official letter from the Member Secretary of the Board, and also requesting to urgently nominate a representative to the Joint Committee and to co-ordinate with Environmental Engineer Kerala State Pollution Control Board District Office Kozhikode for compliance. A copy of the above letter by number KSPCB/611/2024-SEE-1 dated 22/03/2024 is produced here with and marked as **Annexure V**.
3. Central Pollution Control Board (CPCB) has nominated Dr. Deepesh.V Scientist - C, CPCB Regional Directorate - Bengaluru as member in the Joint Committee. A copy of the letter of nomination by number CM-13011/02/2024-TECH-RO-BENGALURU dated 16<sup>th</sup> February 2024 is produced here with marked as **Annexure VI**.
4. Accordingly, the District Environmental Engineer Kozhikode who is appointed as the nodal officer had contacted the other Joint Committee members in person. The Central Pollution Control Board (CPCB) member was contacted over phone, and the District Collector



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Kozhikode was met at his chamber and the matter was discussed in detail. The District Collector nominated the Assistant Collector (u/t), Shri.Prateek Jain (IAS), as his representative in the Joint Committee. Site inspection was fixed, on 25/03/2024 to be conducted by the Joint Committee, after intimating the petitioner Shri.Sajimon Joseph as well as the quarry owner Shri.Thankachan Sebastian.

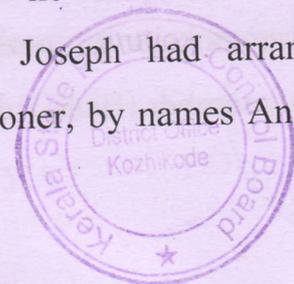
### Site Inspection

5. The quarry site was inspected on 25/03/2024, at 11.30 am. The name and designation of the officers participated in the site inspection are given below.

- i. Shri. Prateek Jain(IAS)  
Assistant Collector (u/t) (Representing District Collector)  
Kozhikode.
- ii. Dr. Deepesh.V  
Scientist - C, Regional Directorate,  
Central Pollution Control Board  
Bengaluru (Member from CPCB)
- iii. Smt. Sauma Hameed  
Environmental Engineer,  
Kerala State Pollution Control Board,  
District Office Kozhikode (Member & Nodal Officer)
- iv. Shri.Bijesh.K  
Assistant Engineer,  
Kerala State Pollution Control Board,  
District Office Kozhikode.

On intimation over phone, the quarry owner Shri. Thankachan Sebastian was present at the site during inspection. The petitioner Shri. Sajimon Joseph, though contacted over phone, he informed that he is residing at Mysore, his work place. Shri. Sajimon Joseph had arranged five local residents of the area for representing the petitioner, by names Ansar

**SAUMA HAMEED** *Sauma Hameed*  
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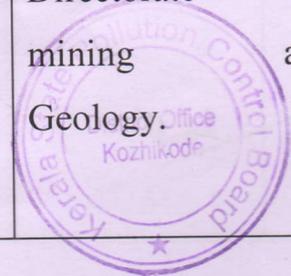
Meleparmbil, Harris Palliyalil, Noufal Kalliyil, Faisal K.P and Hamsa Kadakkadan. The above local representatives presented the issues before the Committee, at the quarry office, at the site. The quarry owner Shri. Thankachan Sebastian presented his reply to the allegations leveled against his quarry. He stated that the complaints are fictitious in nature made by the complainants to harass him. After hearing the representatives of complainant, and the quarry proponent it could be ascertained that there are some previous issues between them. It is learnt that the complaint was made by Mr. Sajimon Joseph who is living in Mysore, Karnataka. A copy of the original complaint submitted by Shri. Sajimon Joseph to Hon'ble NGT was collected from the representatives for the petitioner at the time of inspection to look into the detail of grievances of the applicant, and to verify the factual position.

The photographs taken during site inspection are produced here with and marked as **Annexure VII**.

6. The major observations of the Joint Committee, with respect to each alleged complaint in the petition are summarized along with remarks, and are respectfully submitted herewith.

Alleged Complaint	Observations	Remarks
1) Illegal quarry mining in ecologically sensitive zone :- Koombara - Punnakadave village is part of Western Ghats and many quarries are operating in this reserved forest area illegally by exercising undue influence on panchayath, Revenue, administrative officials and politicians which are owned by Mr. Mathalikunnel	The existing quarry owned by Mr. Mathalikunnel Thankachan at Koombara - Punnakadave area is operating with EC No.212/SEIAA/KL/251/2014, dated 04-11-2019 (Annexure I) validity of the EC granted by SEIAA is up to 04.12.2024. Prima facia,	The legality of quarry operation in ecologically sensitive area needs to be verified by members from SEIAA and Directorate of mining and Geology.

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<p>Thankanchan at Koombara – Punnakadave area, in Koodaranhi Panchayath and village, Thamarassery Taluk, Calicut District, Kerala 673604.</p>	<p>there are violations with respect to EC conditions. EC is granted after considering the fact that the project location is within an ecological sensitive zone or not.</p>	
<p>2) Public Nuisance and Safety:- Consequent to the quarry operations and its transportation, the narrow road has broken and not able to walk due to heavy vehicle, sludge on the road since quarry operator is being pouring water on the road, Air, Sound and Water Pollution etc. the vehicles are seen transporting boulders, mud, quarry waste etc. beyond the allowable limit and capacity of vehicles without covering it for public safety specified by the MVD and it makes terrible sound, serious health hazardous &amp; safety concern to public and damaged the entire road etc.</p>	<p>The quarry was operating at the time of inspection. It was observed that no effective counter measures are adopted by the quarry owner to reduce pollution from dust, and water. No effective water sprinkling provided. The access roads leading to quarry were not tarred or concreted, appeared to be muddy, broken, and in a dilapidated condition. The sedimentation /siltation tanks provided are not utilised and the mine pit water is discharged directly in to private lands. The manager of the quarry agreed that they are transporting</p>	<p>Kerala State Pollution Control Board and Central Pollution Control Board may jointly conduct site monitoring and verification of consent conditions.</p>



*Varroth*  
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	boulders beyond permissible limits in the vehicles. The vehicles are not properly covered during transportation. Air, Noise and water pollution, to be assessed by the Committee.	
3) Threat on health & safety of life, property and disasters by negligence: - The copious quarry waste and gallons of polluted water have been stored on the hilly area of the sites and it is a big threat to our life, drinking water and our agricultural property.	Water pollution due to mine pit water to be assessed and probed. Sample was collected from the quarry mine pit for analysis and transferred to the Regional Laboratory of KSPCB Kozhikode.	Kerala State Pollution Control Board and Central Pollution Control Board may jointly conduct site monitoring and verification of consent conditions.
4) Mischief/Unlawful activities of Quarry Operator Thankanchan Mathalikunnel and negligence or failure on part of administrative Authorities in taking proper legal actions: - The quarry operator blocked the path of river by dumping quarry waste and flow of water has been completely blocked which is a source of water for the citizens. Also, made an attempt to divert the panchayath road to maintain	Observed that the path way of a natural seasonal stream entering the quarry site from the nearby hill, was obstructed by dumping large amount of quarry waste blocking the pathway of the seasonal stream. This will affect the nearby water bodies as they will be deprived of their original source, which may lead to water scarcity on a long run.	Directorate of Mining & Geology to address the issue



*Signature*

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Environmental Engineer

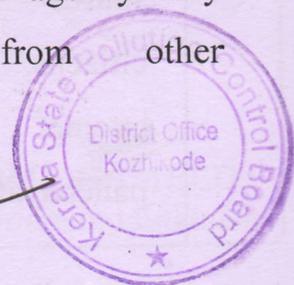
<p>the distance between quarry and road but no case has been registered despite of the same was reported to the Koodaranhi panchayath President at the night on the same day.</p>	<p>Also the distance between the panchayath road and quarry area seems to be inadequate.</p>	
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### Recommendations:

7. Based on the preliminary field inspection findings, the following recommendations are respectfully submitted by the Joint Committee before the Hon'ble Tribunal.
- i. The nature of the complaint is largely on the illegal quarry mining, encroachment of forest land/mining in ecologically sensitive area and transportation of quarry products without the mandatory pass from Kompass portal of Dept. of Mining and Geology. To look into the above aspects, the committee has to co-opt members from the Dept. of Mining and Geology, Forest Department and member from the local panchayath to look into alleged illegal mining.
  - ii. On preliminary site inspection, it is observed that many of the EC conditions are not complied by the quarry proponent and this has to be assessed by a member from SEIAA. The committee needs to co-opt a member to ascertain the EC compliance verification.
  - iii. The issue of Air, Noise and Water pollution from the quarry needs to be monitored by KSPCB and CPCB.
  - iv. The committee may co-opt expert members from other stake holder departments/agencies and may plan for a comprehensive joint field monitoring to ascertain the ground realities. Nodal agency may initiate activities to obtain nominations from other departments/agencies to the Joint Committee.

**SAUMA HAMEED**  
Environmental Engineer

*V. Hameed*



It is humbly prayed before the Hon'ble Tribunal that reasonable time extension be granted (at least 3 months), to complete the whole exercise.

Dated this 5<sup>th</sup> day of April 2024.

**Joint Committee Members.**

- 1. Shri. Prateek Jain ( IAS)  
Assistant Collector (u/t)  
Kozhikode

(Representing District Collector)

**PRATEEK JAIN, IAS**  
**PEN No: 954846**  
**Assistant Collector (U/T)**  
**Collectorate, Kozhikode**

- 2. Dr. Deepesh.V  
Scientist - C,  
CPCB Regional Directorate,  
Bengaluru

- 3. Smt. Sauma Hameed  
Environmental Engineer & Nodal Officer  
KSPCB DO Kozhikode

(Representing **KSPCB**)  
**SAUMA HAMEED**  
Environmental Engineer





सत्यमेव जयते

Validity expires on 04.12.2024

**Proceedings of the State Environment Impact Assessment Authority  
Kerala  
(Present. Sabitha S)**

**Sub:** SEIAA- Quarry Project in Sy. Nos. 2442(pt) at Koodaranji Village, Koodaranhi Grama Pachayath, Kozhikode Taluk, Kozhikode District Kerala by Sri.Thankachan M.S - Extension of period of Validity of E.C - Granted - Orders issued.

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY**

**No.212/SEIAA/KL/251/2014**

*dated, Thiruvananthapuram 04.11.2019*

- Read :-
1. Proceedings No. 212/SEIAA/KL/251/2014 dt.05.12.2014
  2. Request from Sri.Thankachan M.S dt.13.08.2019
  3. Minutes of the 87<sup>th</sup> meeting of SEIAA held on 14.01.2019
  4. Judgement dated 29.01.2019 in WP(C) No. 30828/17 & 8644/2018
  5. Minutes of the 93<sup>rd</sup> SEAC meeting held on 21<sup>st</sup> February, 2019
  6. Minutes of the 89<sup>th</sup> meeting of SEIAA held on 27.02.2019
  7. Minutes of the 94<sup>th</sup> meeting of SEAC held on 12-13<sup>th</sup> March, 2019
  8. Minutes of the 97<sup>th</sup> meeting of SEAC held on 21-22<sup>nd</sup> May, 2019
  9. Minutes of the 93<sup>rd</sup> meeting of SEIAA held on 3.05.2019
  10. Minutes of the 96<sup>th</sup> meeting of SEIAA held on 20<sup>th</sup> August, 2019
  11. Minutes of the 103<sup>rd</sup> SEAC meeting held on 17-18<sup>th</sup> September, 2019
  12. Minutes of the 98<sup>th</sup> meeting of SEIAA held on 18-19<sup>th</sup> October 2019
  13. G.O (Rt.) No.29/2019/Env dt.12.04.2019

**ORDER**

Environment Clearance had been accorded for the Quarry Project in. Sy. Nos. 2442(pt) at Koodaranhi Village, Koodaranhi Grama Pachayath, Kozhikode Taluk, Kozhikode District Kerala by Sri.Thankachan M.S for an area of 4.6963 hectares for a period of 5 years as per the order read as 1<sup>st</sup> paper above. The validity of EC will be expired on 04.12.2019. The proponent requested to extend the validity of EC vide request read as 2<sup>nd</sup> paper above.

2. DFO Kozhikode has forwarded a letter dt.05.06.2017 to the Chairman SEIAA alleging that Sri.Thankachan M.S, the quarry owner is conducting quarrying operations within 100 metre distance from the forest boundary violating the existing rules and guidelines issued by the SEIAA.

3. Challenging the action taken by the DFO Kozhikkode Shri.Thankachan has filed WP(C) 30828/2017 before the Hon'ble High Court of Kerala, in which SEIAA was not arrayed as a party respondent. Against the issuance of EC to Shri.Thankachan, one Shri. Abdul Salam has filed WP(C) 8644/2018 before the Hon'ble High Court of Kerala. With the direction of the Hon'ble High Court of Kerala, SEIAA was impleaded as respondent in the case and Authority has filed Counter Affidavit in the case.

4. The 87<sup>th</sup> meeting of SEIAA held on 14.01.2019 forward the proposal to SEAC for report. In the same meeting it was also decided to impose a minimum distance of 50 m should be left from the forest boundary to the quarry.

5. The proposal was placed in the 93<sup>rd</sup> SEAC meeting held on 21<sup>st</sup> February,2019 but the item was defferd for next meeting. Hence the matter was placed before 94<sup>th</sup> SEAC meeting held on 12-13<sup>th</sup> March 2019 and it was decided to conduct a field verification. Accordingly a field verification was done on 06<sup>th</sup> April 2019 by Sub Committee. During inspection it is noticed that the distances from the proposed quarry site of Sri.Thankachan to the forest boundary were 66m, 54m and 81m as per GPS readings taken at different points. Meantime the Division Bench of the Hon'ble High Court of Kerala heard both the above cases jointly and on 29.01.2019, disposed the writ petitions by directing the SEIAA to finalise the proceedings pending before the Authority within a period of 6 weeks from the date of receipt of copy of the judgement with notice to the petitioners in both writ petitions, after hearing.

6. Accordingly the matter was placed in the 89<sup>th</sup> SEIAA meeting held on 27.02.2019 and the Authority decided to seek report from SEAC on priority basis in view of the time limit prescribed by the Honourable High Court and also decided to move for extension of time. Directions have also been given to the Standing Counsel to seek an extension of time for compliance of court direction.

7. The Sub Committee report was placed in the 97<sup>th</sup> SEAC meeting held on 21<sup>st</sup> & 22<sup>nd</sup> May 2019 and SEAC accepted the observation of Subcommittee in which it was stated that no violation has taken place.

8. The proposal was again placed in the 93<sup>rd</sup> meeting of SEIAA held on 30.05.2019. SEIAA noted the recommendations of SEAC and decided to call for Sri.Thankachan (in WP(C) No.30828/17) and Sri.Abdul Salam (in WP(C) No.8644/2018) for hearing. Meantime the proponent applied for extension of Environment Clearance.

9. The proposal was placed in the 96<sup>th</sup> SEIAA meeting held on 20<sup>th</sup> August 2019. As per the direction contained in WP(C) 30208 of 2017, an opportunity of being heard was given to Sri.Thankachan M.S and Sri.Abdul Salam, the petitioner in WP (C) 8644/2018. Both of them appeared before the Authority and Sri.Abdul Salam stated that he doesn't have any objection in the operation of the quarry if it functions beyond the prescribed distance from the forest boundary and to that effect he has given a written statement. Sri.Thankachan stated that in the present proposal the quarry operations are proposed beyond 50 mts from the forest boundary and he has given a written statement to the effect that he will not violate the boundary norms fixed. The Sub Committee report was placed in the 97<sup>th</sup> SEAC meeting held on 21<sup>st</sup> & 22<sup>nd</sup> May 2019 and SEAC accepted the report of Sub committee in which it was stated that there has been no violation of distance from the forest in the quarry of Shri Thankachan. Considering the Sub Committee report and perusal of other documents, SEAC decided to recommend for extension of EC.

During the personal hearing it is also brought to the notice of the Authority that, there is another quarry functioning within 500 m from the quarry of Sri.Thankachan. Thankachan's quarry is also functioning in 2-3 bits. Hence it leads to a cluster situation for which a different procedure has to be followed as per S.O 2269 (E) of MoEF dt.01.07.2016. There had been complaints and court cases about functioning of this quarry. More over after the issue of previous Environmental Clearance in 2014, lots of developments might have taken place.

Considering all these aspects the Authority decided to refer the proposal back to SEAC to appraise the proposal afresh before extension of EC.

10. The proposal was then placed in the 103<sup>rd</sup> SEAC meeting held on 17-18<sup>th</sup> September, 2019 and SEAC reported that the functioning of adjacent quarry of Matha Industries started functioning based on an EC issued on 23.09.2017 by DEIAA Kozhikode. This was about three years after Shri.Thankachan obtained the EC and SEAC is of the opinion that it would be denial of natural justice if it is considered as cluster situation and decision is prolonged for reasons beyond the control or fault of Shri.Thankachan.

11. In the 98<sup>th</sup> meeting of SEIAA held on 18-19<sup>th</sup> October,2019, Authority is of the opinion that there is a cluster situation and hence an Environmental Management Plan has to be prepared by the proponent and implemented by all the quarry owners in the cluster for the Environmental stability of the quarry cluster and surrounding area. Considering all the above facts Authority decided to give an extension of EC for 5 years for the quantity mentioned in the approved Mining Plan subject to the following specific conditions in addition to the general conditions.

- 1) *An Environmental Management Plan shall be prepared by the proponent through a Recognized qualified person /NABET accredited Agency and got it approved by the SEAC within 6 months. The proponent as well as all the other quarry owners within the cluster shall implement the proposed activities in the EMP the environmental stability of the cluster and surrounding area.*
- 2) *Activities relating to Corporate Environmental Responsibilities (2% of total project cost) shall be carried out leading to protection and promotion of environment in the project region as per OM F.No.22-65/2017-IA-III dt.01.05.2018 of MoEF & CC in consultation with the District Collector.*
- 3) *The proponent shall carry out quarrying as per the approved Mining Plan and the proponent should strictly follow the Kerala Minor Mineral Concession Rules 2015 and amendments thereby.*
- 4) *In the wake of occurrence of large scale landslides in the state, as per the information provided by the Department of Mining & Geology, it is directed to use only NONEL (Non Electrical) technology for blasting to reduce the vibration of the ground, which is one of the causative factors that triggers landslides, formation of cracks in the surrounding buildings and disturbance to human and wildlife.*

12. In the above circumstances extension of the validity of Environmental Clearance for a period of 5 years for the quantity mentioned in the approved Mining Plan from 05.12.2019 is hereby accorded for the Quarry Project in Sy.No. 2442(pt) at Koodaranhi Village, Koodaranhi Grama Pachayath, Kozhikode Taluk, Kozhikode District Kerala by Sri.Thankachan M.S subject to the strict compliance of the conditions in the EC already issued and specific conditions specified at para 11 above in addition to the general conditions.

13. The extension of the Environment Clearance issued will also be subject to full and effective implementation of all the undertakings given in the application form, mitigation measures as assured in the Environment Management Plan and the mining features including progressive mine closure plan as submitted with the application and relied on for grant of this clearance. The above undertakings and the conditions and the undertakings in Chapter 4 (Mining), Chapter 5 (Blasting), Chapter 6 (Mines Drainage), Chapter 7 (Stacking of Mineral rejects and Disposal of waste) Chapter 11 (Environment Management Plan) of the Mining Plan as submitted will be deemed to be part of this proceedings as conditions as undertaken by the proponent, as if incorporated herein.

14. Validity of the extension of the Environmental Clearance will be five years from 5.12.2019, subject to inspection by SEIAA on annual basis and compliance of the conditions, subject to earlier review of E.C in case of violation or non-compliance of conditions or genuine complaints from residents within the security area of the quarry.

15. Compliance of the conditions herein will be monitored by the State Environment Impact Assessment Authority or its authorised offices and also by the regional office of the Ministry of Environment & Forests, Govt. of India, Bangalore.

- i. Necessary assistance for entry and inspection should be provided by the project proponent and those who are engaged or entrusted by him to the staff for inspection or monitoring.
- ii. Instances of violation if any shall be reported to the District Collector, Kozhikode.
- iii. The Half Yearly Compliance Report (HYCRs) with its contents of a covering letter, compliance report and environmental monitoring data has to be in PDF format merged into a single document. The email should clearly mention the name of the project, EC No and date, period of submission and to be sent to the Regional Office of MoEFF & CC by email only at email ID. [rosz.bng-mefcc@gov.in](mailto:rosz.bng-mefcc@gov.in). Hardcopy of

HYCRs shall not be acceptable.

- iv. The given address for correspondence with the authorised signatory of the project is  
Sri.Thankachan M.S,Mathalikkunnel House, Koombara –Bazar, Koodaranhi,  
Kozhikkode District, Kerala-673604.

The Hon'ble High Court directions in the judgement thus complied with  
accordingly



Sabitha S

Administrator, SEIAA

✓ To,

Sri.Thankachan M.S,  
Mathalikkunnel House  
Koombara –Bazar  
Koodaranhi,  
Kozhikkode District, Kerala-673604

Copy to:

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4<sup>th</sup> Floor, E&F Wing, II Block, Koramangala, Bangalore-560034.
2. The Additional Chief Secretary to Government, Environment Department, Government of Kerala.
3. District Collector, Kozhikode
4. Director, Mining & Geology, Thiruvananthapuram -4.
5. The Member Secretary, Kerala State Pollution Control Board, Thiruvananthapuram
6. District Geologist, Kozhikode
7. Tahsildar, Kozhikode Taluk, Kozhikode
8. Secretary, Koodaranhi Grama Panchayat, Kozhikode
9. Village Officer, Koodaranhi Village, Kozhikode
10. Chairman, SEIAA.
11. Website.
12. S/f
13. O/c



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY KERALA**  
**GENERAL CONDITIONS (for mining projects)**

1. A separate environmental management and monitoring cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
2. Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, including of approach road and internal roads.
3. Sprinklers shall be installed and used in the project site to contain dust emissions.
4. Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent.
5. In view of the deep pits left after the excavation, stacking at maximum top level should be carried out.
6. Corporate Environment Responsibility agreed upon by the proponent should be implemented.
7. The project proponent shall comply the conditions stipulated by the statutory authorities concerned.
8. Tarring /multiple options on the access roads shall be undertaken so as to reduce dust pollution during movement of vehicle.
9. Overburden materials should be managed within the site and used for reclamation of mine pit as per mine closure plan / specific conditions.
10. Height of benches should not exceed 5 m, and width should not be less than 5 m, if there is no mention in the mining plan/specific condition.
11. Ground level should be fixed in individual cases separately
12. No mining operations should be carried out at places having a slope greater than 45°.
13. Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB. This condition is applicable only in such cases if a crusher is adjacent to the quarry.
14. The workers on the site should be provided with the required protective equipment such as ear muffs, helmet, etc.
15. Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.
16. The transportation of minerals should be done in covered trucks to contain dust emissions. The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project. SEAC should assess the number of trees in each project site before the issuance of EC so as to ensure the promptness in planting.
17. Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department.
18. A minimum buffer distance of 100m from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided.
19. 50 m buffer distance should be maintained from forest boundaries.
20. Consent from Kerala State Pollution Control Board under Water and Air Act(s) should be obtained before initiating mining activity.
21. All other statutory clearances should be obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives.
22. In the case of any change(s) in the scope of the project, extent quantity, process of mining technology involved or in any way affecting the environmental parameters/impacts as assessed, based on which only the E.C is issued, the project would require a fresh appraisal by this Authority, for which the proponent shall apply and get the approval of this Authority.
23. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
24. The stipulations by Statutory Authorities under different Acts and Notifications should be

- complied with, including the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
25. The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and the newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Environment Impact Assessment Authority (SEIAA) office and may also be seen on the website of the Authority at [www.seiaakerala.org](http://www.seiaakerala.org). The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation.
  26. The Environmental Clearance shall be put on the website of the company by the proponent.
  27. Proponent shall submit half yearly reports in soft copy and SEIAA will upload it on the website.
  28. The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40. Sign board with extent of lease area and boundaries shall be depicted at the entrance of the quarry, visible to the public
  29. The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed.
  30. No change in mining technology and scope of working should be made without prior approval of the SEIAA, No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, as applicable.
  31. The Project proponent shall ensure that no natural water course and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
  32. The top soil, if any, shall temporarily be stored at earmarked site(s) only for the topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The maximum height of the dumps shall not exceed 8m and width 20m and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining.
  33. Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run-off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.
  34. Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM<sub>10</sub> and PM<sub>2.5</sub> such as haul Road, loading and unloading points and transfer points – it shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
  35. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
  36. Measures should be taken for control of noise levels below 85 dBA in the work environment.
  37. The funds earmarked for environmental protection measures and CER activate should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the State Environment Impact Assessment Authority (SEIAA) office.
  38. The Regional Office of MOEF & CC located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (S) of the Regional Office by furnishing the requisite data/information/monitoring reports.
  39. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
  40. Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  41. The SEIAA may revoke or suspend the order, for non implementation of any of the specific or

- this implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
42. The above conditions shall prevail notwithstanding anything to the contrary, in consistent, or simplified, contained in any other permit, license on consent given by any other authority for the same project.
  43. The Environmental Clearance will be subject to the final order of the courts in any pending litigation related to the land or project, in any court of law.
  44. The mining operation shall be restricted to above ground water table and it should not intersect ground water table.
  45. All vehicles used for transportation and within the mines shall have 'PUC' certificate from authorized pollution taking centre. Washing of all vehicles shall be inside the lease area'
  46. Project proponent should obtain necessary prior permission of the competent authorities for drawal of requisite quantity of surface water and ground water for the project.
  47. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the six monthly reports to SEIAA.
  48. Occupational health surveillance program of the workers should be under taken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.



Administrator, SEIAA





## KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/KKD/DO/1507/2010

Date of issue :04/01/2020

### INTEGRATED CONSENT TO OPERATE - RENEWAL

**Consent No : PCB/KKD/DO/ICO-R3/1507/R16KOZ4227391/12274532/2019**

**Ref : 1.Your online application no.12274532 dated 06.12.2019**

**2. Consent No. PCB/RO/KKD/ICO-R/03/2017 DATED 03.03.2017 VALID UPTO 31.12.2019**

The 'Integrated Consent to Operate' issued as per reference above to M/s MATHALIKUNNEL QUARRY 1,KOOMBARA BAZAR P.O. KOODARANHI VIA KOZHIKODE, is hereby renewed up to 04/12/2024 and issued to M/s MATHALIKUNNEL QUARRY 1,KOOMBARA BAZAR P.O. KOODARANHI VIA KOZHIKODE, The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

#### I. GENERAL

S.No.	Items	Description
1	Survey number	2442(pt)
2	Fee remitted	Rs.174667/-
3	Annual fee	Rs.30000/-
4	Validity	04.12.2024
5	Quarrying area	Quarrying in 8.35acres of land in survey no. 2442(pt), Koodaranhi Village, Thamarassery Taluk and in Koodaranhi Panchayath

#### II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

#### III. CONDITIONS

3.1. Condition no.2.4 of the consent referred 2nd above is modified to the extent that for renewal of the integrated consent application in the prescribed form shall be submitted to the Board before 28.2.2024 through the web portal of the Board (krocmms.nic.in) for Online Consent Management & Monitoring System. Late application will be accepted only with fine/late fee as applicable.

3.2 The quarry should not be operated between 6.00 p.m. and 6.00 a.m.

5.3 Noise measured 1 m outside the boundary of the premises shall not exceed the limit specified for the area under the Ambient Air Quality Standards in respect of noise.

5.4 The concentration of particulate matter PM 10 and PM 2.5 at the boundary of the premise shall not exceed 100 microgram/m<sup>3</sup> and 60 microgram/m<sup>3</sup> respectively.

5.5 Permanent fence made of wire mesh shall be provided and maintained along the boundary of the approved quarry area.

5.6 The applicant shall put up a 6 ft. x 4 ft. signboard near entrance to the quarry for displaying the name of the quarry and owner, production details and time of the day when blasting is permitted to be undertaken.

5.7 Location and extent of quarry shall be as per the approved site plan attached.

5.8 After completion of quarrying, the land may be reclaimed as per the mining plan approved by the Department of Mining and Geology.

5.9. Quarrying operations shall be started only after obtaining the all the statutory clearances required, which shall be valid throughout the period of operations.

5.10. This consent is issued based on EC no 212 / SEIAA/KL/251/2014 .dated 04.11.2019 valid up to 04.12.2024 .

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :04/01/2020

SHABNA KUSHE  
SHEKHAR

Digitally signed by SHABNA  
KUSHE SHEKHAR  
Date: 2020.01.04 17:08:02  
+05'30'

SIGNATURE & SEAL OF ISSUING AUTHORITY  
ENVIRONMENTAL ENGINEER



To  
SRI.THANKACHAN SEBASTIAN  
MATHALIKUNNEL HOUSE,  
KOOMBARA BAZAR P.O.  
KODARANHI,  
KOZHIKODE-673604

- 1. This digitally signed document is legally valid as per the Information Technology Act 2000**
2. For verifying this document please go to [krocmms.nic.in](http://krocmms.nic.in) and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.





## KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/KKD/DO/11302/2021

Date of issue :16/07/2021

### INTEGRATED CONSENT TO OPERATE - RENEWAL

**Consent No : PCB/KKD/DO/ICO-R3/11302/R17KOZ5674911/13972542/2021**

**Ref : 1. Your online application no. 13972542 dated 08.07.2021**

**2. Consent No.PCB/KKD/DO/ICO-R2/1508/2017 dated 31.10.2017 valid up to 30.09.2020**

The ' Integrated Consent to Operate' issued as per reference above to M/s MATHALIKUNNEL QUARRY 2 KOOMBARA BAZAR P.O KOODARANHI VIA KOZHIKODE is hereby renewed up to 30/09/2024 and issued to M/s MATHALIKUNNEL QUARRY 2 KOOMBARA BAZAR P.O KOODARANHI VIA KOZHIKODE The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

#### I. GENERAL

S.No.	Items	Description
1	Capital investment	29 lakh
2	Annual fee	5800/-
3	Fee Remitted	33605/-
4	Survey no	U/S [Field No.2442(pt)]
5	Validity	30/09/2024
6	Quarrying area	0.8710 Ha

#### II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

#### III. CONDITIONS

(24)

3.1. This consent is issued based on E.C no 212/SEIAA/KL/251/2014 dated 04/11/2019 LOI of mining and geology D0Z/M-2833/17 dated 29.12.2017.

3.2. This consent is granted on the basis of the affidavit dated 22.09.2020, self certification dated 22.09.2020 and Sakhyapathram dated 09.02.2021 by the applicant. On notice of non compliance to Board's norms the consent issued from the Board will be revoked.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

**VARUN NARAYANAN  
GOPINATHAN**

Digitally signed by VARUN  
NARAYANAN GOPINATHAN  
Date: 2021.07.17 16:20:06 +05'30'

DATE :15/07/2021

**SIGNATURE & SEAL OF ISSUING AUTHORITY  
ENVIRONMENTAL ENGINEER**

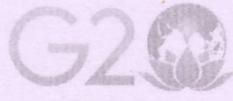


**To**

Sri.THANKACHAN M S MATHALIKUNNEL HOUSE KOOMBARA BAZAR PO KOODARANHI VIA  
KOZHIKODE-673604  
MATHALIKUNNEL QUARRY 2  
KOOMBARA BAZAR P.O KOODARANHI VIA KOZHIKODE

**1. This digitally signed document is legally valid as per the Information Technology Act 2000**

2. For verifying this document please go to [krocmms.nic.in](http://krocmms.nic.in) and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.



भारत 2023 INDIA  
व्युद्येव कुटुम्बकम्

(25) 549  
19/02/24

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

186  
21/2/24

CM-13011/2/2024-TECH-RD-BENGALURU/2

To

The Member Secretary  
Kerala State Pollution Control Board  
Pattom P.O, Thiruvananthapuram-695004, Kerala

NGT MATTER

16<sup>th</sup> February, 2024

KERALA STATE POLLUTION CONTROL BOARD  
HEAD OFFICE

19 FEB 2024

374  
19/2/24

Sub: Nomination of CPCB representative as a member of the Joint Committee constituted by Hon'ble NGT Principal Bench, Delhi in Case OA No. 770/2023 vide order dated 31<sup>st</sup> January, 2024 in the matter of Mr. Sajimon Joseph Versus State of Kerala & Ors.

Madam,

This is to inform that Hon'ble NGT Principle Bench in the matter of case Original Application No.770/2023 vide order dated 31.01.2024 constituted a Joint Committee comprising representatives of the Central Pollution Control Board (CPCB), Kerala State Pollution Control Board (KSPCB), the Collector, Calicut and directed the Joint Committee to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The Kerala SPCB will be the nodal agency for coordination and compliance. (a Copy of Hon'ble NGT order is enclosed for ready reference)

In this connection, Competent Authority, CPCB has nominated Dr. Deepesh V, Scientist C (Mob: 9611128895; email: [deepesh.cpcb@nic.in](mailto:deepesh.cpcb@nic.in)) as a joint committee member to represent CPCB in the above-said joint committee.

As per Hon'ble NGT order dated 31.01.2024, Kerala State Pollution Control Board is the nodal agency for coordination and for ensuring compliance to the Hon'ble NGT directions. Therefore, further necessary action may please be taken for ensuring compliance to the Hon'ble NGT directions in the above said matter.

Yours faithfully

(J. Chandra Babu)  
Regional Director

Encl: As above

क्षेत्रीय निदेशालय (बेंगलूरु) : निसर्ग भवन, ए-ब्लॉक, प्रथम एवं द्वितीय तल, तिम्मय्या रोड, 7-डी मैन, शिवनगर, बेंगलूरु - ५६० ०७९.

Regional Directorate (Bengaluru) : " Nisarga Bhawan ", A-Block, 1<sup>st</sup> & 2<sup>nd</sup> Floors, Thimmaiah Road, 7<sup>th</sup> D - Main, Shivanagar, Bengaluru - 560 079.

दूरभाष / Telephone : 080-23233739, 23233827, 23222539, Fax : 080-23234059

ई-मेल / E-mail : [zobangalore.epcb@nic.in](mailto:zobangalore.epcb@nic.in)

प्रधान कार्यालय : परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली- ११० ०३२.

Head Office : Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

**PROCEEDINGS OF THE MEMBER SECRETARY**  
**KERALA STATE POLLUTION CONTROL BOARD**

**(Present:Er. Sreekala S)**

Sub:-Order dated 16.02.2024 in OA No. 770/2023(PB) before Hon'ble National Green Tribunal, Principal Bench- Constitution of Joint Committee - Officers nominated  
- Orders issued

**KERALA STATE POLLUTION CONTROL BOARD**

KSPCB/611/2024-SEE-1

Thiruvananthapuram

Date: 23.03.2024

Read: Order dated 16.02.2024 in OA No. 770/2023(PB) before before Hon'ble National Green Tribunal, Principal Bench.(copy enclosed).

**ORDER**

The Hon'ble National Green Tribunal (NGT) Principal Bench had ordered vide Order dated 16.02.2024 in Original Application No.770/2023, filed by Sri. Sajimon Joseph against alleged illegal quarry operations by Mr. Thankanchan Mathalikunnel, in Koombra- Punnakkadavu Village, Thamarassery Taluk, Kozhikode District the formation of a Joint Committee consisting of

1. Representative of Central Pollution Control Board
2. Representative of Kerala State Pollution Control Board, and
3. Representative of the Collector, Kozhikode district.

The Kerala State Pollution Control Board shall be the nodal agency for coordination and compliance. As per the Order, the committee shall meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take remedial action by following due course of law. The matter has been transferred to Southern Zone Bench of the Tribunal for further hearing.

Accordingly, Environmental Engineer, Kerala State Pollution Control Board, District Office, Kozhikode is appointed as the Nodal Officer for coordination and compliance.

The expenditure in this regard shall be met from the head of account Non-Plan - 'Research on Pollution Resources' from current year's budget.

Sd/-

**CHAIRPERSON**

To

Environmental Engineer,

Kerala State Pollution Control Board,

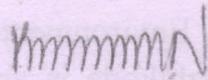
District Office,

Kozhikode

Copy to:

1. District Collector,  
Collectorate,  
Kozhikode,  
Kerala
2. Member Secretary,  
Central Pollution Control Board,  
New Delhi
3. Regional Director,  
Central Pollution Control Board- Regional Directorate,  
Bengaluru.
4. Sri Deepesh Valsan,  
Scientist-C, Central Pollution Control Board- Regional Directorate,  
Bengaluru
5. Stock File

**FORWARDED/BY ORDER**



**SENIOR ENVIRONMENTAL ENGINEER-1**

(28)

Annexure VI

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman; 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [www.kspcb.kerala.gov.in](http://www.kspcb.kerala.gov.in)



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/611/2024-SEE-1

Date:22.03.2024

From

The Member Secretary

To

The District Collector

District Collector Office,

Kozhikode Collectorate,

Civil Station P.O,

Kozhikode 673 020

Sub: - Original Application No770/2023 before the Hon'ble National Green Tribunal (NGT) Principal Bench –Order dated 16-02-2024- constitution of Joint Committee- request to nominate representative of District Collector and to coordinate with nodal officer for compliance.

The Hon'ble National Green Tribunal (NGT) Principal Bench had ordered vide Order dated 16.02.2024 in Original Application No 770/2023, filed by Sri. Sajimon Joseph against alleged illegal quarry operations by Mr. Thankachan Mathalikunnel in Koombra- Punnakkadavu Village, Thamarassery Taluk, Kozhikode District the formation of a Joint Committee consisting of 1. Representative of Central Pollution Control Board 2. Representative of Kerala State Pollution Control Board, and 3. Representative of the Collector, Kozhikode district. The Kerala State Pollution Control Board shall be the nodal agency for coordination and compliance. As per the Order, the committee shall meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take remedial action by following due course of law. The matter has been transferred to Southern Zone Bench of the

(29)

Tribunal for further hearing. Accordingly, Environmental Engineer, Kerala State Pollution Control Board, District Office, Kozhikode is appointed as the Nodal Officer for coordination and compliance. Copy of the Proceedings constituting the Committee is attached.

It is requested to urgently nominate a Representative to the Joint Committee and to coordinate with Environmental Engineer, Kerala State Pollution Control Board, District Office, Kozhikode for compliance. The matter is next posted before the Tribunal's Southern Bench on 09-04-2024. The details of the Nodal Officer are as follows: Er.Sauma Hameed, Environmental Engineer, email: [pcbdokkd@gmail.com](mailto:pcbdokkd@gmail.com), phone no: 9447975721.

Yours faithfully,

*S. Sauma Hameed*

**MEMBER SECRETARY**

Copy to

1. Environmental Engineer,  
Kerala State Pollution Control Board,  
District Office, Kozhikode
2. Chief Environmental Engineer,  
Kerala State Pollution Control Board,  
Regional Office, Kozhikode (for information and necessary follow-up)

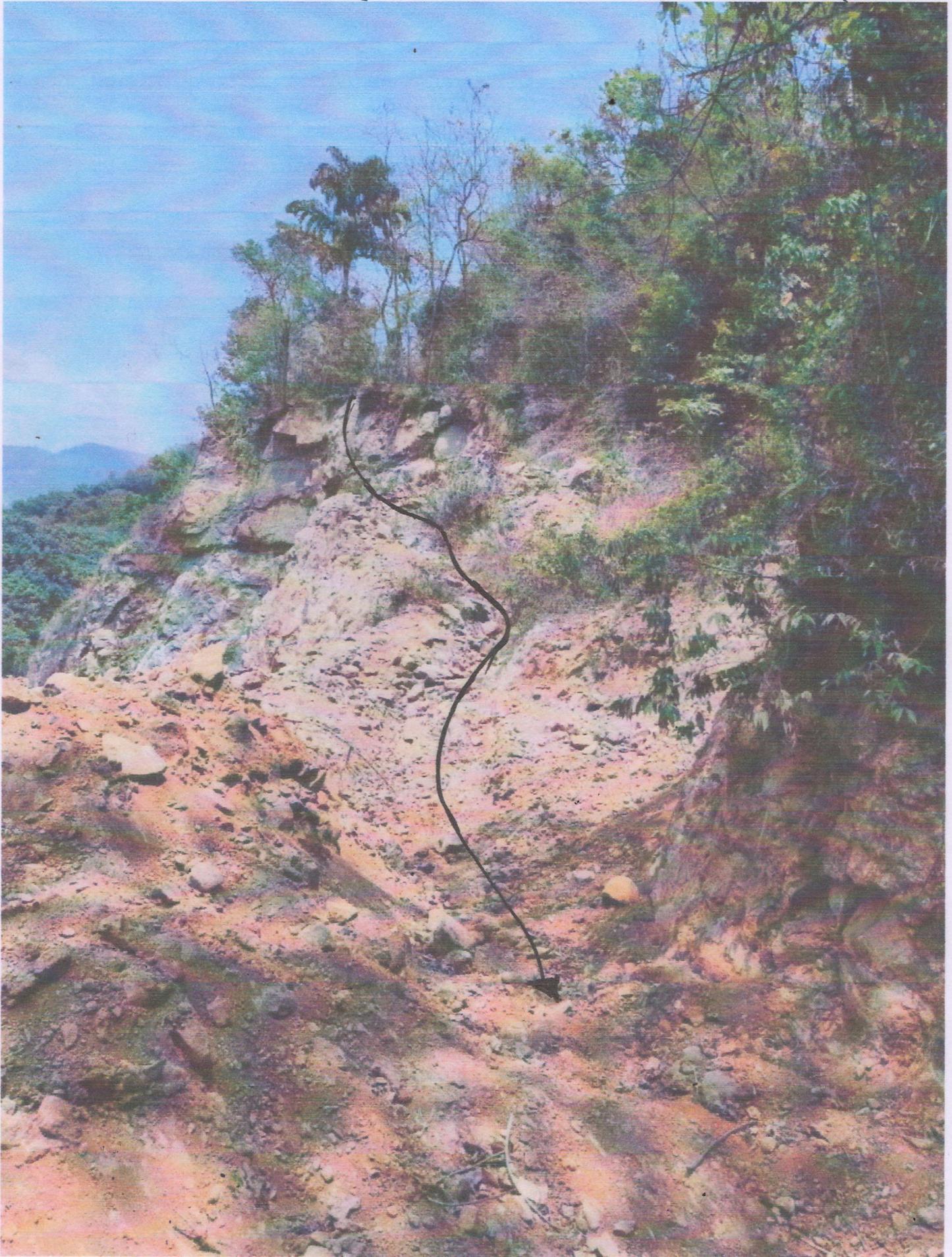
(30)

Annexure VII (a)

Quarry - View.



Access road - Not tarred or Concreted.



Pathway of natural stream from nearby hill top

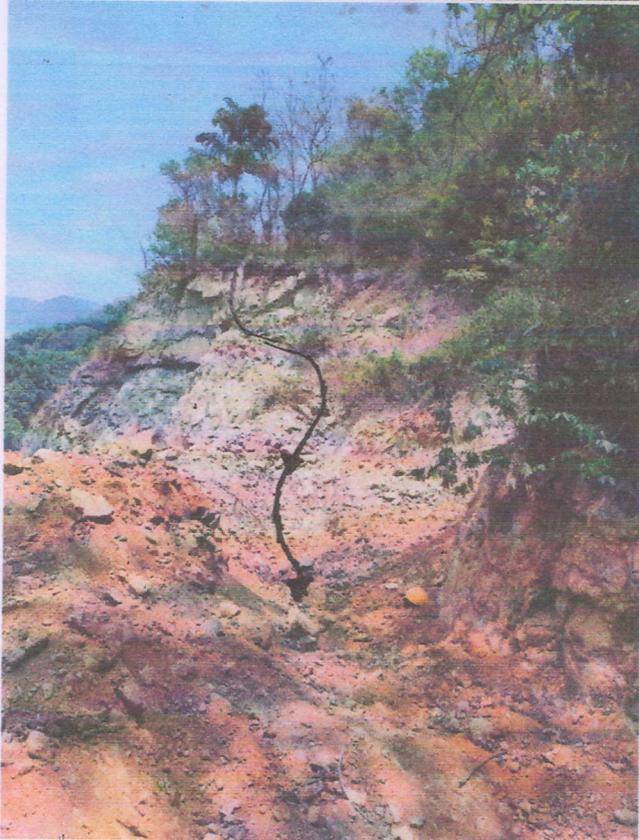
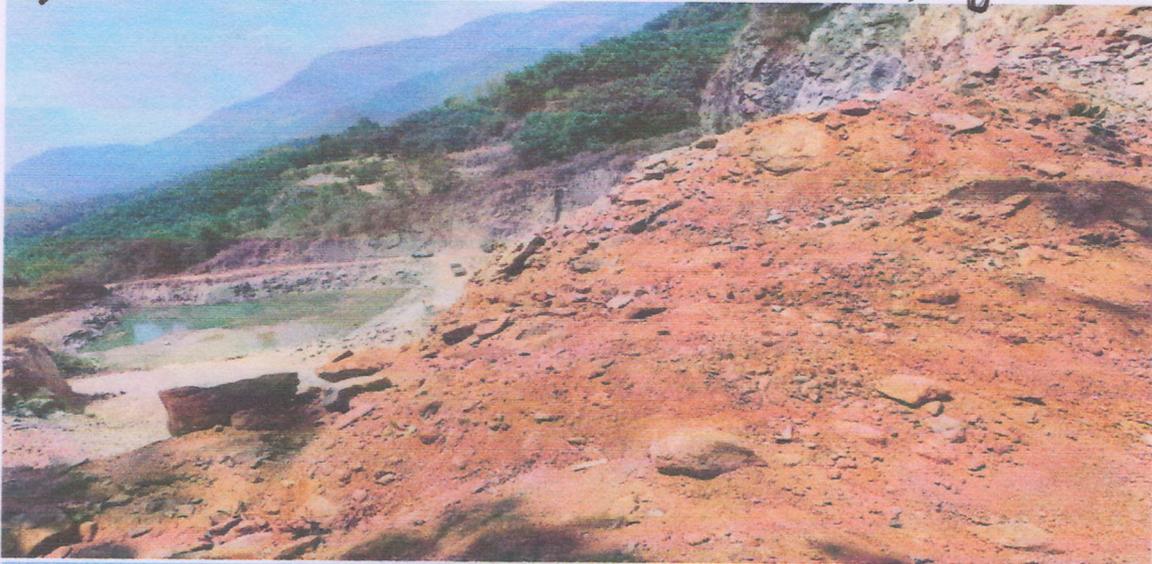


Siltation tanks - Not in use - Water from quarry pit bypassed through pipelines to nearby land.

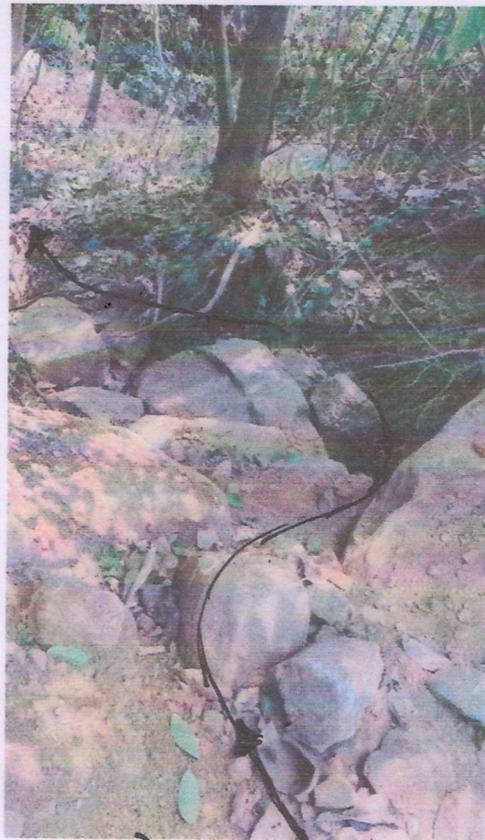


Natural stream blocked by dumping quarry overburden  
Soil unscientifically.

b) path way blocked in between (a) and (c), by unscientific dumping of over burden soil.



a) direction of natural stream path way from uphill



c) path way continuing down stream.



Quarry pit water - pipe lines for pumping.

(36)

Annexure VII  
(g)



OA 93 of 2024 (old OA 770/2023) Inspection Team.  
at Complaint site. (25/03/24)